## NATIONAL COMPANY LAW TRIBUNAL HYDERABAD BENCH

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL) PRESENT: HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 23.11.2017 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CA No. 125/252/HDB/2017
NAME OF THE COMPANY	Read Abroad Consultants Pvt Ltd
NAME OF THE PETITIONER(S)	Read Abroad Consultants Pvt Ltd
NAME OF THE RESPONDENT(S)	Registrar of Companies, Hyderabad
UNDER SECTION	252

## Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
9 42			

## Counsel for Respondent(s):

П	Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
	Vandara mehra	. Birecton	readabroad &	n D.
			9848529338	

Heard Mrs. Vandana Mehra, Director of the Company, she requested for restoration of the Company name under Section 252 of the Companies Act, and filing balance sheet, annual returns, etc. of the Company and doing operations till 31<sup>st</sup> March, 2017 also. Therefore the Company is fit to be restored. In view of the pleadings of Mrs. Vandana Mehra, Director of the Company, the Bench pass interim order and is directed the ROC to accept all the annual returns, balance sheets up to 31<sup>st</sup> March 2017. Also directed the ROC to furnish his report well before the next date of hearing. Post the case on 30.11.2017.

Member (Technical)

Member (Judicial)